

Shri Ram Dass : May I know by what time this scheme will be finalised ?

Dr. M. M. Das : Several committees have been appointed. The All India Board of Technical Studies which was entrusted with the work of formulating a syllabus and curriculum about technical and commercial subjects has submitted its report. The Central Co-ordination Committee will examine this report and fix the curriculum and syllabus.

Shri Dabhi : May I know the number of such schools established in each State and the amount of grant given to each State by the Government ?

Dr. M. M. Das : The schemes of all the State Governments have not yet been finalised as far as the implementation of the scheme is concerned. It all depends on the resources of the State Governments because the Central Government is giving their grants on a matching basis. The number of schools that each State Government will take up for implementation has been finalised in some States but not in all.

Shri Bhagwat Jha Azad : On the strength of the requirements sent by the different State Governments. May I know whether any tentative decision has been made about the percentage of High Schools and Middle schools that would be brought under this scheme?

Dr. M. M. Das : I would be glad to answer this question if separate notice is given. The present question relates to curriculum, etc.

The Code of Criminal Procedure (Amendment) Act, 1955

*1804. **Thakur Jugal Kishore Sinha :** Will the Minister of Home Affairs be pleased to state :

(a) the reasons for the delay in enforcing the Code of Criminal Procedure (Amendment) Act, 1955 ; and

(b) by what time it is likely to be enforced ?

The Deputy Minister of Home Affairs (Shri Datar) : (a) and (b). The Code of Criminal Procedure (Amendment) Bill, 1955, received the assent of President on 10th August, 1955 and the present intention is to bring the Act into force with effect from the 1st November, 1955. This interval is necessary to enable the State Governments to assess the practical implications of the provisions of the Act and for issue of administrative instructions to the authorities concerned.

ठाकुर युगल किशोर सिंह : इसमें किस तरह की प्रैक्टिकल डिफीकल्टीज होंगी ?

Shri Datar : We are now deciding as far as possible to bring the Act into force on the 1st of November. We gave them three months' time. We are expecting replies. Some replies have already come.

Rural Education

*1805. **Sardar Iqbal Singh :** Will the Minister of Education be pleased to state :

(a) whether there is any proposal to set up a National Council for Higher Education in the rural areas;

(b) if so, the constitution and functions of this Council; and

(c) the date when this Council will start functioning ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) Yes.

(b) and (c). Details are being worked out.

Sardar Iqbal Singh : May I know whether Government propose to advance any grants to the higher educational institutions situate in the rural areas ?

Dr. M. M. Das : This supplementary does not arise out of the question. The Supplementary is about grant, but the original question relates to recommendations.

Sardar Iqbal Singh : May I know whether Government propose to implement the recommendations of the Universities Commission in regard to rural universities in the near future or not ?

Dr. M. M. Das : If the hon. Member refers to the Rural Higher Education Committee's recommendations, then my answer is yes. Government has accepted the recommendations made by this Committee.

Shri Bhagwat Jha Azad : May I know if the Government also keeps statistics as to how many councils, commissions, expert bodies and high-power bodies have been up till now set up by the Government in the Ministry of Education every year to formulate its policy ?

Dr. M. M. Das : I want notice.

Sardar Iqbal Singh : May I know the total number of higher educational institutions situate in the rural areas to consider which this committee has been appointed?

The Deputy Minister of Education (Dr. K. L. Shrimali): May I explain the position with regard to this Rural Higher Education Committee? This Committee went into the whole question of higher education in the rural areas and on the recommendation of this Committee certain institutions which have been selected all over India are being taken up for the development of higher educational institutions. They will not be called rural universities, but only rural institutions.

Leave Rules

*1806. **Shri T. B. Vittal Rao** : Will the Minister of Finance be pleased to state whether any steps are being taken by Government to remove the existing disparities in the leave rules of the various classes of Government employees?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): The need for and the extent to which existing disparities in the leave rules of various classes of Government employees need to be removed is already under consideration.

Shri T. B. Vittal Rao: What are the main features of these disparities which are under the consideration of the Government?

Shri M. C. Shah : They are :

Earned leave—first ten years of service:

Classes I, II and III—one-eleventh of duty up to a limit of 120 days.

Class IV—1/22 of duty up to a limit of 60 days.

—second ten years of service:

Classes I, II and III—one-eleventh of duty up to a limit of 120 days.

Class IV—1/16 of duty up to a limit of 90 days.

Half pay leave for the first 20 years :

Classes I, II and III—20 days for each completed year of service.

Class IV—15 days for each completed year of service.

Iron Prices

*1807. **Shri B. S. Murthy** : Will the Minister of Finance be pleased to state:

(a) the reasons for the steep rise in the quotation of Indian Iron in recent months; and

(b) the steps to be taken to arrest the further rise?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) and (b). The rise in the quotation of Indian Irons to which the Hon'ble Member refers followed the general rise in the prices of many other shares on the Stock Exchanges in Bombay and Calcutta a few weeks ago. The reasons for the rise have been attributed variously to speculative activity and a spirit of buoyant optimism in the markets generated by the prospects of large scale industrial investment under the Second Five Year Plan. Prices have, however, recently come down, and so the question of taking any steps to arrest the rise does not arise at present. Government will continue to watch the situation as they have done in the past.

Shri N. B. Chowdhury : May I know whether the prices now prevailing in respect of the different qualities of iron and steel are causing hardship to the small engineering industries, particularly in view of the fact that different rates with a difference of between Rs. 30 and Rs. 45 prevail with regard to the rates prescribed for the producer-distributors, registered distributors and other sellers?

Shri M. C. Shah : I am afraid this supplementary does not arise. The question is with regard to the rise in the share values of Indian Irons at Calcutta and Bombay. The hon. Member's present question may be asked of the Commerce and Industry Ministry.

Shri K. K. Basu: May I know whether the increase in the quotation of Indian Irons has anything to do with the change in the steel retention price?

Shri M. C. Shah : It is not so.

Pandit D. N. Tiwary : May I know whether this rising quotation has anything to do with the increase in the retention prices of iron fixed by the Government?

Shri M. C. Shah : It is the same question. It is not so. As I have explained, it is because of some speculative activity as well as optimism.

Double Taxation

*1808. **Shri Natesan** : Will the Minister of Finance be pleased to state :

(a) whether any negotiations are being conducted with the Government of Ceylon for the avoidance of double taxation;

(b) if so, how long it will take to conclude an Agreement;